f[THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRA-SAD): (a) The main river basins in Madhya Pradesh are the Yamuna, the Tons, the Seme, the Mahanadi, the Godavari, the Narmada and the Tapi etc. Since survey and investigations from irrigation point of view is a continuous process, the required investigations for taking up more project for irrigation purposes are being carried out in these basins by the State Government.

(b) No special assistance is contemplated at present.]

### Pending cajes with C.B.I.

# 244. SHRI L. MAHAPATRO: SHRI S. KUMARAN:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a large num ber of cases are pending with the Central Bureau of Investigation for the last two years;

(b) if so what are the details thereof and what are the reasons for delay in dis posal; and

(c) what steps Government propose to take for expeditious disposal of the cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) No,

Sir. As on 30-6-74 only 55 cases were pending for over 2 years. Of these investigations as such have been completed by the CBI in respect of as many as 42 cases which are now pending for other reasons such as courts' Stay Orders or want of "Sanction", "Consent" or "Complaint" from the concerned competent authorities which is required for purposes of launching the prosecution. Thus only 13 cases were pending for investigation with the CBI for over 2 years as on :i0 6-74.

(b) The nal ire of offences involved in the cases pending for over 2 years are: misappropriation, cheating, possession of

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disproportionate assets and breaches of fiscal laws etc. Apart from the limitation of resources of the CBI, the delay in the finalisation of such cases is due mainly to the complicated nature ot the investigations which include tracing, collection and scrutiny of voluminous records, which, in some cases, being old, are not always readily available, time consuming process of valuation of immovable properties and examination of large number of witnesses spread in different parts of the country.

(c) The position is kept under close watch; every case pending investigation for over one year is personally reviewed each month by the Director, CBI in a meeting with his senior officers and suitable directions are given with a view to expediting the investigations; such other measures as may be nescessary for this purpose continue to be taken by the Government from time to time.

#### 245. [Transferred to the 6th August, 1974]

#### Power rationing in States

246. SHRI J. S. ANAND: Will the Minis ter of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that certain State Governments have introduced power rationing:

(b) if so, what is Central Government's reaction thereto; and

(c) what are the names of the States where there has been lay-on: due to power rationing and the number of employees affected in each State?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDESHWAR PRASAD): (a) and (b) Due to the demand being greater than the power availability in several States, State Governments have introduced power rationing so as to match available generation with load requirements. The Ministry of Irrigation and Power have framed certain guide lines for rational distribution of power.

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(c) Power rationing has aimed at minimising the distress due to power shortage. Industrial production in different States has been affected by a number of causes including power shortage. It is not possible to estimate the number of employees affected by power rationing as such in each State.

## Setting up of a Central Generation Company for Power Project\*

247. SHRI S. KUMARAN: Will the Minister of IRRIGATION AND POWER

be pleased to state:

(a) whether Government propose to set up a Central Generation Company for power projects; and

(b) if so, what are the main objectives and the steps Government propose to take in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (PROF. SIDDHESHWAR PRA-SAD): ' (a) A proposal to set up Companies for implementing and operating Central Power Projects is under consideration.

(b) This proposal is expected to lead to more expeditious and efficient implementation and operation of central power schemes.

# कलकत्ता में जासूसी करने के सम्बन्ध में विवेशियों की गिरफ्तारी

248. श्वीमती लक्ष्मी कुमारी चूंडावतः न्या गृह मंत्री यह बताने की कृपा करेंगे किः

(क) क्या यह सच है कि रिचार्ड विन हाकोंस तथा एंटोनी एलेन पलेंचर नामक दो विदेशियों को कलकत्ते में जासूसी करते पकड़ा गया था ; और

(ख) यदि हां, तो सरकार ने उनके विरुद्ध क्या कार्यवाही की है ?

# •([Arrest of foreigners in Calcutta for their espionage activities

248. SHRIMATI LAKSHMI KUMARI-CHUNDAWAT: Will the Minister of HOME AFFAIRS be pleased to state: (a) whether it is a fact that two foreigners named Richard Win Harcos and Anthony Allen Fletcher were arrested in Calcutta for their involvement in espionage activities; and

(b) if so. what action Government have taken against them?]

गृह मंत्रालय में उप मंत्रो (ओ एफ० एच० मोहसिन) : (क) तथा (ख) सर्वथी रिचाई बिन हार्कोस और एन्थोनी एलेन फ्रांचर, दोनों ग्रमेरिकी राष्ट्रिकों, को कलकत्ता वन्दरगाह के पास उनको सन्देहात्मक गतिविधियों के कारण 26 अप्रैल, 1973 को कलकत्ता पुलिस ने गिरफ्तार किया था। जांच पड़ताल पूरी होने पर इन दोनों अभिवुक्तों के साथ चार अन्य व्यक्तियों पर चीफ मैट्रोपोलिटन मैजिस्ट्रेट, कलकत्ता, के न्यायालय में सरकारी रहस्य प्रधितियम, 1923 के अधीन मुकदमा चलाया गया है जहां मामला अब न्यायाधीन है।

f[THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b) Messrs. Richard Win Harcos and Anthony Allen Fletcher, both American nationals, were arrested by Calcutta Police on 26th April 1973 on account ol their suspicious activities around Calcutta port. On completion of investigation, these two accused along with four others have been prosecuted under the Official Secrets Act 1923 in the court of the Chief Metropolitan Magistrate, Calcutta, where the matter is subjudice now].

सिगरेट कम्पनियों में विदेशी सहयोग

249. श्री प्रकाशवीर शास्त्री : क्या ब्रीद्योगिक विकास तथा विज्ञान भीर प्रौद्योगिकी मंत्री यह बताने की ज़ुया करेंगे कि :

(क) भारत में खभी भी कौन-कौन सी सिगरेट कम्पनियां जिदेशी सहयोग से चल रही हैं:

(ख) ये कम्पनियां सहयोग के हिस्से के रूप में प्रति वर्ष कितनी रकम विदेशों को भेजती है ;

f[ ] English translation.